### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 80 OF 2018

## Dated: 25<sup>th</sup> May, 2018

# Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

### In the matter of:

Rajasthan Rajya Vidyut Utpadan Nigam Ltd. Versus Jaipur Vidyut Vitran Nigam Ltd. & Ors.			Appellant(s) Respondent(s)
Counsel for the Appellant(s) :	Mr. M. G. Ramachandrar Ms. Anushree Bardhan Mr. Shubham Arya Mr. Pulkit Agarwal	1	
Counsel for the Respondent(s) :	Mr. Anand K. Ganesan Ms. Swapna Seshadri for	R-1 to	3
	Mr. R. K. Mehta Ms. Himanshi Andley for	R-4	

### <u>ORDER</u>

Mr. Anand K. Ganesan, Learned Counsel appears on behalf of Respondent No. 1 to 3, and Mr. R. K. Mehta, Learned Counsel appears on behalf of Respondent No. 4. They pray for six weeks' time to file reply. Their submissions are placed on record.

Learned counsel for the respondents may file their respective replies on or before 6-7-2018 after serving copy on the other side. Thereafter, rejoinder may be filed within three weeks, after serving copy on the other side.

List this matter on <u>30-8-2018</u>, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member